

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/169/ND/2023

IN THE MATTER OF:

Delhivery Limited	...	Applicant
Versus		
Futuretimes Technology India Private limited	...	Respondent

Under Section 9 of (IBC) Code, 2016

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Naman Joshi & Mr. Radharaman Rajoriya, Advs.
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present. No representation on behalf of ROC. Ld. Counsel for the Applicant is directed to inform the ROC about the next date of hearing for their appearance. List this matter on **02.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)